MINISTRY OF FINANCE

(Department of Revenue)

[CENTRAL BOARD OF DIRECT TAXES]

NOTIFICATION

New Delhi, the 26th September, 2018

S.O. 4982(E).— In exercise of the powers conferred by clause (a) of sub section (2) of section 80D of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby notifies the

5646 GI/2018 (1)

Ex-Servicemen Contributory Health Scheme of the Department of Ex-Servicemen Welfare, Ministry of Defence, for the purposes of the said clause for the assessment year 2019-20 and subsequent assessment years.

[Notification No. 55 /2018 (F.No. 178/15/2018-ITA-I)] VINAY SHEEL GAUTAM, Under Secy.